

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) No specific inputs are available regarding smuggling of iron ore by iron smugglers with the collusion of naxalites from Bailadila in Chhattisgarh.

(c) and (d) Do not arise.

#### **Claims for freedom fighter pension**

2216. SHRI ARVIND KUMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of claims of freedom fighter pension under freedom fighter pension scheme submitted by freedom fighters and their dependents during current year so far;

(b) the State-wise details of claims of freedom fighters denied by the Central Government during current year, along with the reasons therefor; and

(c) the details of efforts Government would make to provide central pension to all freedom fighters who participated in Quit India Movement, 1942, irrespective of their imprisonments or sentences ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) During the current year *i.e.* from January to June, 2014, 320 claims for Central Samman Pension have been examined. Out of that, the pension has been denied in 318 cases on the grounds that the claimants do not fulfil the eligibility conditions and evidentiary requirements prescribed in the scheme. State-wise details of such cases is given in the Statement (*See* below).

(c) The Freedom Fighters Pension Scheme has been in existence since last 42 years. It has been liberalized adequately from time to time. As per the provisions of the Scheme, to be eligible for grant of pension, minimum six months imprisonment or underground suffering is mandatory (three months in case of women and SC/ST freedom fighters). Further, since inception of the scheme approx. 1.71 lakh freedom fighters/dependents have been sanctioned Central Samman Pension. In this background the Government does not propose to expand scope of the Scheme.

#### **Statement**

*State-wise list of claims rejected during the current  
year - January to June, 2014*

Sl. No.	State	No. of claims rejected
1.	Andhra Pradesh	250

Sl. No.	State	No. of claims rejected
2.	Bihar	28
3.	Delhi	2
4.	Kerala	21
5.	Madhya Pradesh	2
6.	Odisha	4
7.	Punjab	2
8.	Tamil Nadu	1
9.	Uttar Pradesh	3
10.	West Bengal	5
TOTAL		318

**Status of recruitment test for constables by BSF in Jammu**

2217. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in 2012, a large number of candidates from Jammu region in Jammu and Kashmir have been called for medical examination after they cleared physical test, document verification, etc. by Border Security Force camp of Paloura, Jammu for the post of Constable (GD); and

(b) if so, what is the status of their selection along with the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. Special recruitment rallies were conducted in the State of Jammu & Kashmir by Border Security Force (BSF) in the year 2012 to fill up 1331 posts of Constable/GD in BSF. A total of 3848 candidates of Jammu region qualified the written examination. They were called for the next stage of recruitment process *i.e.* Detailed Medical Examination (DME). In the DME, conducted at different centres, only 3664 candidates appeared for DME. Out of these, 2149 candidates were declared medically fit and 1515 candidates were declared medically unfit in the DME.

Out of the 1515 candidates declared medically unfit in the DME, 1281 candidates applied for the Review Medical Examination (RME), which was held at BSF Camp Paloura, Jammu, and 529 more candidates were declared medically fit. Thus, a total